

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/00581/2021

This the **06th** day of **April, 2021**



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Parshotam Kumar aged about 45 years S/o Sh. Kundan Lal R/o Pandori Brahmana, Tehsil Bishnah, District, Jammu.

.....Applicant
(Advocate: Mr. Sandeep Singh)

Versus

1. Union of India through its Secretary, Ministry of Home Affairs, New Delhi-110001.
2. Deputy Director, Subsidiary Intelligence Bureau, Ministry of Home Affairs, Government of India, Bahu Plaza, Jammu-180012.

.....Respondents
(Advocate:- Mr. Raghu Mehta, S.C.G.S.C.)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation dated 16.11.2020 (Annexure A-2 at page 14 of the O.A.) of the applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Learned counsel for the respondents states that he has no objection to the disposal of the OA in the requested manner.
3. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation dated 16.11.2020 (Annexure A-2 at page 14 of the O.A.) of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 months from the date of receipt of a certified copy of this order. In case the aforesaid representation is not available with the respondents, this O.A. would be treated as representation.
4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
5. No order as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)